

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 105/TT/2013

Subject : Approval of transmission tariff from actual DOCO 1.10.2012 to 31.3.2014 for 1X80 MVAR, 420 kV, 3 phase Bus reactor at 400 kV Balipara S/S under transmission system associated with North East/Northern Western Interconnector-I and transmission system of Kameng HEP in North Eastern Region for tariff block 2009-14.

Date of Hearing : 13.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam State Electricity Board (ASEB) and 6 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Mrs. Seema Gupta, PGCIL
Shri S. Venkatesan, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petition is filed for determination of transmission tariff for 1X80 MVAR, 420 kV, 3phase Bus reactor at 400 kV Balipara Sub-station under transmission system associated with North East/Northern Western Interconnector-I and transmission system of Kameng HEP in North Eastern Region for tariff block 2009-14. The petition was filed in May, 2013. The Investment Approval was granted on 27.2.2009 and the instant assets were scheduled to be commissioned within 48 months, i.e. 1.3.2013 and the assets were commissioned within the time schedule on 1.10.2012. He further submitted that the overall cost is within the approved cost. All the details have been submitted vide affidavit dated 4.12.2013. He requested to allow the tariff based on the actual cost.



2. None of the respondents were present.

3. The Commission observed that the cost estimates are higher in the instant case and directed the petitioner to submit the following information on an affidavit before 16.6.2014, with a copy of all the respondents.

i) Details in respect of projects which formed the basis of FR cost ; and

ii) Reason for inclusion of outdoor lighting, emergency DG set and grounding system (amounting to ₹29 lakh) in the existing Sub-station;

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout))
Chief Legal

